

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 305**  
IA-444/2024  
**In**  
**IB-656/PB/2023**

**IN THE MATTER OF:**

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Sirajuddin Qureshi

.... Respondent

**Order under Section 95(1) of the IBC, 2016**

**Order delivered on 16.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Amod K Dalela Adv.

For Respondent :

**ORDER**

**IA-444/2024**

Ld. Counsel appears for the Resolution Professional. Ld. Counsel appearing for the Personal Guarantor has submitted that due to bereavement in the family of Personal Guarantor the objections could not be filed and therefore, he seeks three days' time to file the objections. Three days' time granted as a last and final opportunity.

List the matter **on 07.06.2024** for arguments.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay